

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH

Jaipur, this the 31<sup>st</sup> day of March, 2011

**ORIGINAL APPLICATION NO. 426/2010**

**CORAM**

HON'BLE MR. JUSTICE K.S. RATHORE, JUDICIAL MEMBER

Mool Chand Rathi aged about 41 years, son of Shri Jodha Ram,  
resident of III/57, A.G. Colony, Bajaj Nagar, Jaipur.

.....Applicant

(By Advocate: Mr. Vinod Goyal proxy to Mr. Virendra Lodha)

VERSUS

1. Union of India the Principal Accountant General (Civil Audit),  
Janpath, Jaipur.
2. Senior Audit Officer (GD-II), C/o Office of Principal Accountant  
General (Civil Audit), Rajasthan, Janpath, Jaipur.
3. Estate officer, C/o Office of Principal Accountant General (Civil  
Audit), Rajasthan, Janpath, Jaipur.

.....Respondents

(By Advocate: Mr. Mukesh Agarwal)

**ORDER (ORAL)**

By way of this OA, the applicant has prayed that respondents be directed to allow the applicant to retain quarter No. III/57 situated at A.G. Colony, Bajaj Nagar, Jaipur on payment of market rental value during the period he remains on deputation as Divisional Accountant in the office of Executive Engineer, PWD Division, Mangrol, District Baran. To this effect, the applicant has also filed representations dated 22.08.2010 and 28.08.2010 (Annexure A/6 & A/7 respectively). The applicant has further prayed that respondents be directed to consider his representations dated 22.08.2010 & 28.08.2010 (Annexure A/6 & A/7) of retaining the aforesaid accommodation and pass appropriate order and till disposal of these representations dated 22.08.2010 &



28.08.2010 (Annexure A/6 & A/7), he may be allowed to retain the said quarter.

2. Learned counsel for the respondents strongly controverted the submission made by the applicant and submitted that as per rules, the applicant is not entitled to retain the said quarter for more than two months whereas he has retained this quarter for more than nine months.

3. Be that as it may, without going into merit of the case, I deemed it proper to direct the respondents to consider the representations of the applicant dated 22.08.2010 and 28.08.2010 (Annexure A/6 & A/7) in accordance with the provisions of law and till disposal of the above representations, the applicant is allowed to retain the quarter in question.

4. With these observations, the OA is disposed of with no order as to costs.

  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

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